

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.79173 of 2018

(Arising out of Order-in-Appeal No.279/JSR/2018 dated 20.06.2018 passed by Commr. of CGST & Excise, Jamshedpur)

M/s Prakash Kumar Pasari & Co.Pvt. Ltd.

Court Road, Chaibasa, West Singhbhum, Jharkhand

Appellant

VERSUS

CGST & Excise, Jamshedpur

5-E, Bistupur, Jamshedpur

Respondent

APPEARANCE :

None for the Appellant

Shri H.S.Aebdin, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO...75194/2020

DATE OF HEARING : 29.01.2020

DATE OF DECISION : 29.01.2020

PER P.K.CHOUDHARY :

The appellant has filed an application under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, praying for withdrawal of their appeal. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

(P. K. Choudhary)
Member (Judicial)

(P.V.Subba Rao)
Member (Technical)

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